

Raising of percentages of reservation for Scheduled Castes and Scheduled Tribes in Government Services

3250 SHRI RAJDEO SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the percentages of reservation for Scheduled Castes and Tribes for recruitment in Government services have been raised from 12.5 per cent to 15 per cent and from 5 per cent to 7.5 per cent respectively;

(b) if so, whether this decision covers State Government also, and

(c) whether the period of carrying forward of reservations has also been increased from prevailing 2 years period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) The percentages of reservation for Scheduled Castes and Scheduled Tribes in posts/services under the Government of India in direct recruitment made on an all-India basis by open competition have been raised from 12½ per cent to 15 per cent in the case of Scheduled Castes and from 5 per cent to 7½ per cent in the case of Scheduled Tribes with effect from 25th March, 1970. In direct recruitment on an all-India basis otherwise than by open competition also the reservation for Scheduled Tribes has been raised from 5 per cent to 7½ per cent. The reservation for Scheduled Castes in such recruitment is 16-2/3 per cent. In respect of Class III and IV posts, recruitment to which normally attracts candidates from a locality or region the percentages of reservation for Scheduled Castes and Scheduled Tribes are based on the proportion of the population of these communities in the respective States/Union Territories.

(b) The reservations for Scheduled Castes and Scheduled Tribes in the

services under the State Government are the concern of the respective State Governments under Article 335 read with Articles 16(4) and 12 of the Constitution. The orders of the Government of India in this regard are therefore not applicable to the services under the State Governments. The various State Governments have however also prescribed certain percentages of reservations for Scheduled Castes and Scheduled Tribes in services under them

(c) Yes, Sir. In regard to appointments to posts/services under the Government of India wherein reservation has been provided for Scheduled Castes/Scheduled Tribes, the reserved vacancies which cannot be filled by candidates of these communities during a year are to be carried forward to the next three recruitment years according to the orders issued on 25th March, 1970.

Setting up of Competent Authority for producing Educational and Extension Programmes for Community Receivers in Rural Areas

3251 SHRI E. V. VIKHE PATIL:
SHRI M. S. SANJEEVI RAO:

Will the Minister of SPACE be pleased to state:

(a) whether the Indian Space Research Organisation has urged the Government of India to set up a competent authority for producing educational and extension programmes suitable for satellite television broadcasting for community receivers in rural areas; and

(b) if so, whether Government have considered the suggestion, if so, with what results?

THE PRIME MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF HOME AFFAIRS, MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF SPACE (SHRI-MATI INDIRA GANDHI): (a) No, Sir.

(b) Does not arise.